

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 261/MP/2019**

Subject : Petition under Regulation 12 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 as amended from time to time read with the Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019.

Petitioner : PTC India Limited (PTC)

Respondent : National Load Despatch Centre

Date of Hearing : 26.11.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Sr. Advocate, PTC  
Ms. Prerna Singh, Advocate, PTC  
Ms. Rajshree Chaudhary, Advocate PTC  
Shri Ravi Shankar, PTC

**Record of Proceedings**

Learned senior counsel for the Petitioner submitted that the instant Petition has been filed *inter-alia*, seeking relaxation to the provisions of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 (DSM Regulations) for power exported from Mangdechhu Hydro Electric Project (HEP) to India. Learned senior counsel submitted that the Petitioner has been designated as a nodal agency for transfer of power generated from Mangdechhu HEP to various beneficiary States, namely, Assam, Bihar, Odisha and West Bengal. Learned senior counsel further submitted that in terms of letters dated 6.8.2019 and 10.8.2019, Ministry of Power, Government of India, has advised for necessary exemption to be provided to Mangdechhu HEP from the provisions of the DSM Regulations and has also clarified that PTC will not be asked to bear the cost of penalties associated with DSM Regulations, if any. Accordingly, the present Petition has been filed seeking relaxation to the provisions of DSM Regulations

2. After hearing the learned senior counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice.

3. The Commission directed the Petitioner to implead all beneficiary States as Parties to the Petition and to file revised memo of parties by 4.12.2019.

4. The Commission directed the Petitioner to serve the copy of the Petition and RoP on the Respondents and the beneficiaries, immediately, if not served already. The Respondents including the beneficiaries were directed to file their reply by 16.12.2019 with an advance copy of the Petitioner who may file its rejoinder, if any,



by 31.12.2019. The Commission directed that due date of filing of the reply and/or rejoinder should be strictly complied with.

5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Deputy Chief (Legal)**

